

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2016**

Subject : Petition under Sections 63, 79 (1) (f) and 79 (1) (c) and other applicable provisions of the Electricity Act, 2003 seeking recovery of transmission charges from the date of Commissioning of the Transmission Project.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Patran Transmission Company Limited

Respondents : Haryana Power Purchase Centre & Others

Parties present : Shri Anand K Ganesan, Advocate, PTCL  
Ms. Swapna Seshadri, Advocate, PTCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking recovery of transmission charges from the date of commissioning of the transmission project i.e from 21.6.2016 in terms of Article 10.1 of the TSA. Learned counsel requested the Commission to direct CTU to collect transmission charges from the beneficiaries for payment to the petitioner.

2. In response to the Commission's query as to whether downstream asset of the transmission system has commissioned, learned counsel for the petitioner replied in the negative.

3. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 18.10.2016 with an advance copy to the petitioner who may file its rejoinder, if any by 23.10.2016. The Commission directed the respondents and the petitioner that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
  
5. The Commission directed PSPCL to clarify the timeline of commissioning of the downstream asset to which the transmission line of the petitioner is to be constructed.
  
6. The Commission requested CEA to clarify whether the transmission assets of the petitioner could be utilized even in the absence of the downstream asset. The response of CEA be sent by 5.11.2016 for the Commission to take a view.
  
7. The petition shall be listed for hearing on 10.11.2016.

**By order of the Commission**

Sd/-

**(T. Rout)**  
**Chief (Legal)**